

Annexure-8

Name of the corporate debtor: Jupiter Landscapes Private Limited;

Date of commencement of CIRP: 01-10-2024;

List of creditors as on: 24-10-2024

List of operational creditors (Other than Workmen and Employees and Government Dues)

Sl. No.	Name of Creditor	Details of Claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks , if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by Security Interest	Amount covered by guarantee ??	Whether related party ?	% of Voting share in CoC					
1	Global Advertisers Private Limited	15-10-2024	49,87,272		Unsecured	NA	NA						49,87,272	
2	Alert Security Services (Sole Proprietorship)	15-10-2024	23,18,197	11,99,222	Unsecured	NA	NA						11,18,975	
3	Bijal Visual Ads	09-10-2024	22,76,531	10,03,638	Unsecured	NA	NA						12,72,893	
4	Sameer Bashir Varekar (Proprietor of ARS Enterprises)	24-10-2024	4,66,758	1,76,086	Unsecured	NA	NA						2,90,672	
5	Sameer Bashir Varekar (Proprietor of ARS Realty)	24-10-2024	16,04,175	15,64,068	Unsecured	NA	NA						40,107	
6	Hari Infrabuild	14-10-2024	11,73,12,540	-	Unsecured	NA	NA						11,73,12,540	
7	Thacker Bhutala Desai	10-10-2024	45,00,000	45,00,000	Unsecured	NA	NA						-	
8	Mohammad Gaus Bashir Varekar (Proprietor of M/s Nawaz Water Suppliers)	15-10-2024	56,000	56,000	Unsecured	NA	NA						-	
9	Rajiv Bahadur (Sole Proprietor of Roar Communications)	15-10-2024	4,59,020	88,690	Unsecured	NA	NA						3,70,330	
10	Shree Ganesh Properties	15-10-2024	50,00,000	-	Unsecured	NA	NA						50,00,000	
11	Suvarna Sanjoy Ghosh	14-10-2024	1,65,20,000	-	Unsecured	NA	NA						-	1,65,20,000
12	Yangshung Corporation	15-10-2024	11,04,106	5,92,839	Unsecured	NA	NA						5,11,267	
13	Jolly Printers	08-10-2024	8,55,528	3,88,876	Unsecured	NA	NA						4,66,652	
	TOTAL		15,74,60,127	95,69,419									14,78,90,708	

Note : The claims of the above claimants is provisionally admitted based on the information and the documents made available to the Interim Resolution Professional (IRP) by the Corporate Debtor and the claimant. Hence, the admitted amount of claim is subject to change based on the additional information as may be provided to the IRP